

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 15th NOVEMBER, 2023, 12.00 P.M.

CP/18/GB/2023

**Present: 1. Hon'ble Member (Judicial), Shri P.Mohan Raj
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

Name of the Company	Jamini Kalita Vs. M/s Sadhana Healthcare & Hospitality Pvt. Ltd. 2. The Registrar of Companies, NER, 3.Arup Kumar Nath, 4. Sandhyamika Devi.
Under Section	U/s 252(3) of Companies Act, 2013

For Petitioner (s) : Mr. Gaurav Khandelia, Adv.

For Respondent (s) :

ORDER

Ld. Counsel Mr. Gaurav Khandelia appears on behalf of the Petitioner. On the last date of hearing, the Petitioner was directed to file an affidavit to the effect that the two properties as mentioned in the Petition are still in possession of the “struck off” company, along with the supporting documents. However, the relevant Balance Sheet referred by the Ld. Counsel for the Petitioner does not indicate that the company is in possession of any such property. In view of the same, matter is adjourned for further clarifications/documents from the Petitioner’s side.

List on **21.12.2023** for further consideration.

Sd/-

Satya Ranjan Prasad
Member (Technical)

Sd/-

P. Mohan Raj
Member (Judicial)